



NOTES

FORM No. - 4

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH

ORDER SHEET

Original Application No. 365 of 2003

Applicant(s) T. Varaprasad Respondent(s) Union of India

Advocate for Applicant(s) Dr. Subrata Das Advocate for Respondent(s)

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

9.P.O. for Rs. 50/- to be paid.

For consideration of

9/6/03

S.O.(CJ)
B.M
12/5/03

D.R.

Defects have been removed.

For ~~not~~ Regn Pl.12
18.6.03D.P.R.
RegisterdS.O.(CJ)
B.M
19.6.03

19.06.03

REGISTER

19/6/2003
Registerd

Order dated 20.6.03

By filing a memo dated 20.6.03, Shri S. Das, Advocate for the applicant seeks permission of this Tribunal to withdraw this O.T. with liberty to file a better O.T. Heard Shri K. N. Jayak, learned Addl. Standing Counsel (on whom a copy of this O.T. has been served)

19/6/2003

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

For Admision.

19/5/03

Bench.

Dtd 20.6.03

Memorandum in the
Court seeking withdrawal
of the original O.A.Tep
S.O.
Co.Copy of order off. 20/6/03
issued to the counsel
for both side.Dtd 8/7/03
S.O.M
8/7/03Copy of order off. 20/6/03
~~and~~ a/c w/ off copy
issued to all the experts
by Posts.Dtd 12/7/03
S.O.M
12/7/03

Appearing on behalf of the Respondents. In view of the submissions made and memo filed, this O.A. is permitted to be withdrawn with liberty to the applicant to file a better O.A., if any. Send copies to Parties and copies of the O.A. to Respondents.

Vice-Chairman

J.C.
Plenipot.